THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL NEW DELHI

Interlocutory Application No.376/2020 Un-numbered Company Appeal (AT) (Insolvency) No. /2020 (F.No.10.01.2020/NCLAT/UR/80

In the matter of:

Exxaro Tiles Pvt. Ltd. Appellant

Versus

Mr. Arvind Gaudana, Resolution Professional
Of Regent Granito (India) Ltd. & Ors. Respondents

Appearance: Mr. Jasdeep Dhillon, Advocate the Appellant.

27.01.2020

This is an application to extend the time granted for curing the defects.

- 2. The facts of the case are that the Appellant filed the Memo of Appeal on 10.01.2020 and the Office after scrutiny of the Memo of Appeal on 13.01.2020, intimated the defects to the Appellant and returned the Memo of Appeal to the Appellant on the same day. The Appellant re-filed the Memo of Appeal on 22.01.2020. It is stated in the Interlocutory Application (IA) that the Appellant was not able to cure the defects and refile the appeal since it was not able to get the certified/ free copy of the order dated 09.01.2020 and the same was made available to it on 21.01.2020. Hence, there is delay of two days in re-filing the Memo of Appeal, so, the same may be condoned.
- 3. Heard learned Counsel appearing for the Appellant and perused the averments made in the IA as well as Office report.
- 4. Considering the submissions made on behalf of the Appellant and for the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.
- 5. List the case before the Hon'ble Bench under the heading 'for admission'.
- 6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey) Registrar